Report submitted by National Commission for Scheduled Castes

- 2836. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the Ministry has received the recent report submitted by the National Commission for Scheduled Castes;
- (b) if so, what are the urgent issues requiring attention of the Government in the interest of civic rights of Scheduled Castes; and
 - (c) the action proposed by the Ministry on the above report?
- . THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) Yes, Sir.
- (b) and (c) The recommendations of the report have been circulated to concerned Ministries/Departments for Action Taken Memorandum (ATM). After the ATM on recommendations is received, the ATM along with the Report will be laid in both the Houses of the Parliament.

Upliftment of Scheduled Castes/Scheduled Tribes

- 2837. SHRI PR. RAJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the upliftment and empowerment of Scheduled Castes and Scheduled Tribes are in stake and will affect adversely due to the order of Supreme Court against the continuation of reservation in States as on date;
- (b) if so, the details including the steps taken or to be taken to protect the present reservation status as on date;
- (c) if so, whether steps will be taken to apply the present status of job reservation in public sector to private sector;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) No, Sir.

- (b) Does not arise.
- (c) to (e) As a part of the Government's dialogue with industry with regard to affirmative action for Scheduled Castes and Scheduled Tribes by the private sector, the Group of Ministries held extensive discussions with the Chambers/Federations of industries. To take forward and supplement the ongoing endeavours on this issue for a fruitful national dialogue leading to a time bound action programme, a Co-ordination Committee has been constituted on 9th October, 2006.

Scholarship to SC and OBC students

2838. DR. GYAN PRAKASH PILANIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the eligibility criteria and the amount of scholarship provided to SC/OBC students receiving pre-matric and post-matric scholarships, annually;
 - (b) whether Rajasthan has regularly been getting its due share;
 - (c)if not, the reasons therefor;
- (d)the number of SC/OBC students benefited during the last two years and the current year;
- (e) whether any request from Rajasthan Government in above context, is still pending;
 - (f) if so, the details and reasons therefor; and
- (g)whether Government propose to increase the rate and annual incomeceiling limit for OBC for giving scholarship?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): (a) OBC students whose parents/guardians' income from all sources does not exceed Rs. 44,500/- per annum are eligible for the prematric and post-matric scholarship.